

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-976/ND/2020**

IN THE MATTER OF:

M/s. Arshiya Rail Infrastructure Ltd.

...PETITIONER

Vs.

M/s. Maple Logistics Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 21.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Ronak K. Parekh, Adv. Mr.
Vinod Parekh (Officers of
Petitioner and Mr. Sumit Shinde.**

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that order date 07.10.2020 is complied with and fresh affidavits to meet the statutory requirements under Section 9 (3) (b) and Section 9 (3) (c) are complied with. Serve notice on the Corporate-debtor within ten days. Registry may also serve notice by speed-post as well as by e-mail to enable them to attend for Virtual Hearing as well as for filing their reply of the matter. Matter is adjourned to 20.11.2020.

- Sd-

**(V.K. Subburaj)
Member (T)**

- Sd-

**(P.S.N. Prasad)
Member(J)**

(Meenu)